

IN THE COURT OF SH. UMED SINGH GREWAL;  
ADDIITONAL DISTRICT JUDGE-02, WEST, THC, DELHI

Sult No. /2020

Parveen Verma

...Plaintiff

Versus

Rahul Verma & Anr.

....Defendants

**Fresh Suit for Mandatory and Permanent Injunction  
and Mesne Profits received by way of assignment. It  
be checked and registered.**

**THROUGH WEBEX VIDEO CONFERENCING**

**27.05.2020 ( 10.30 A.M. to 11.00 A.M. )**

**Present:** Sh. Shekhar Nanavaty, Id. Counsel for the plaintiff  
( M.No. 8851287157)  
( Email ID: shekharnanavaty@gmail.com)

The plaint is accompanied by an application  
under order 39 rules 1 & 2 CPC. The defendants are residing  
in the suit property and are closely related to the plaintiff

*U. Grewal*

being her son and daughter-in-law. So, it would be appropriate if they are also heard on stay application.

The plaintiff did not file email ID, Whatsapp Nos. and Mobile Phone Nos. of the defendants before the filing section. She is directed to furnish those details to the concerned branch today itself by 5 P.M and thereafter, the said branch will issue notice to both defendants by all electronic modes like email, Whats App, phone and SMS etc. for next date of hearing directing them to file written statement and reply of injunction application.

The plaintiff is also directed to serve defendants through all electronic modes like e-mail, whats App, phone and SMS for the next date.

Before the next date, the plaintiff shall file an affidavit regarding service upon defendants and the mode and manner of service.

**At request of the counsel for the plaintiff, matter is adjourned to 29.05.2020 for service of defendants and for filing written statement and reply.**

*U. Grewal*  
**(Umed Singh Grewal)  
ADJ-02, West/Delhi  
(Duty officer)  
27.05.2020**

IN THE COURT OF SH. UMED SINGH GREWAL;  
ADDIITONAL DISTRICT JUDGE-02, WEST, THC, DELHI

MCA No. /2020

Shri Sampat Kumar Sarda

...Appellant

Versus

Sh. Anil Kumar Bhakkar & Anr.

....Respondents

**THROUGH WEBEX VIDEO CONFERENCING**

**Fresh appeal under Section 104 of CPC against the order dated 28.02.2020 passed by the court of Ld. Civil Judge, Sh. Nitish Kumar Sharma received by way of assignment. It be checked and registered.**

**27.05.2020 ( 10.00 A.M. to 10.30 A.M.)**

**Present:** Ms. Komal, Id. Counsel for the Appellant  
( M.No. 9654800446)  
( Email ID: Adv.komalchibber@gmail.com)

The appellant's application under Section 151 CPC for interim relief was dismissed by the court of first instance.

*Urewal*

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The appellant did not furnish email ID, Whatsapp Nos. and Mobile Phone Nos. of the respondents to the filing branch. He is directed to furnish those details to the concerned branch today itself by 5 P.M. On receipt of those details, the concerned branch will issue notice of memo of appeal, and application, if any, to the respondents.

The appellant is also directed to serve respondents through all electronic modes like email, Whatsapp and SMS etc. for next date of hearing.

Before the next date, the appellant shall file an affidavit regarding service upon respondents and the mode and manner of service.

**Long date is given on the request of the Id. counsel for the appellant. The matter is adjourned to 05.06.2020 for service of respondents.**

*U. Grewal*  
**(Umed Singh Grewal)  
ADJ-02, West/Delhi  
(Duty officer)  
27.05.2020**

IN THE COURT OF SH. UMED SINGH GREWAL;  
ADDITIONAL DISTRICT JUDGE-02, WEST, THC, DELHI

Suit No. /2020

M/s Nerotech Overseas

...Plaintiff

Versus

M/s Associated Tubes

....Defendant

**THROUGH WEBEX VIDEO CONFERENCING**

**27.05.2020 ( 11.30 A.M. to 12.00 Noon )**

**Present:** Sh. Rishabh Gupta, Id. Counsel for the plaintiff

( M.No. 8586834657)

( Email ID: rishabhgupta.laywer@gmail.com)

Sh. Dinesh Mohan Bhardwaj, one of the partner  
of defendant.

(M.No. 9760004027)

(Email ID: associatedtubes@gmail.com)

Sh. D.M. Bhardwaj stated that he is one of the partner of defendant and other partner is his son Sh. Akash Bhardwaj. He admitted that copy of plaint, application, order dated 21.03.2020 and documents sent by plaintiff on whatsapp and mail have been received by defendant.

*Umed Singh Grewal*

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Sh. Bhardwaj, seeks time to file written statement and reply saying that he could not engage an advocate due to lock down. His request is not opposed by the counsel for the plaintiff.

Ld. Counsel for the plaintiff had sent to the filing branch on mail, a copy of affidavit regarding compliance of order 39 rule 3 CPC and manner and mode of service on defendant.

**On the request Mr. D.M. Bhardwaj, a long date is given. The defendant is required to file written statement, reply and documents by 19.06.2020. Interim order, if any, to continue till the next date.**

*U. Grewal*  
**(Umed Singh Grewal)  
ADJ-02, West/Delhi  
(Duty officer)  
27.05.2020**